

IN THE HIGH COURT OF JUDICATURE AT BOMBAY
NAGPUR BENCH : NAGPUR

CRIMINAL APPEAL NO. 192 /2020

Ashok Rajatam Gote

..vs..

State of Maharashtra and anr.

Office Notes, Office Memoranda of Coram,
appearances, Court's orders of directions
and Registrar's orders

Court's or Judge's orders

Shri Mir Nagman Ali, Advocate for appellant.
Ms. T.H. Khan, A.P.P. for State.

CORAM : VINAY JOSHI, J.
DATED : 23/04/2020

Heard.

2. Notice is already issued on 16.03.2020. On 30.03.2020 the appellant has supplied copy for service on respondent no. 2. The State has not filed reply. Learned Counsel for appellant prays for ad-interim protection.

3. I have gone through the contents of complaint, wherein there are allegations alleged to be abused in the name of caste. The appellant has produce certain documents to show that the complainant and her family are in habit of filing cases under S.C./S.T. Act.

4. Having regard to the allegation and current pandemic situation following interim order is passed :

“(a) In the even of arrest appellant be released on interim bail on his furnishing P.R. bond in the sum of Rs.15,000/- with one surety in the like amount.

- (b) The appellant shall attend concern police station on every Monday in between 10.00 AM to 12.00 Noon till disposal of appeal.
- (c) The appellant shall not tamper or pressurize the prosecution witnesses in any manner.
- (d) List the matter for further consideration within two weeks after resumption of normal Court working. Liberty to appellant to mention in case of urgency.”

JUDGE

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